

(2024) 01 KL CK 0137
In the High Court Of Kerala
Case No : Writ Petition (C) No. 2057 Of 2024

Gopakumar V.R

APPELLANT

Vs

The Revenue Divisional Officer/Sub Collector

RESPONDENT

Date of Decision : 18-01-2024

Acts Referred:

Kerala Conservation of Paddy land and Wetland Rules, 2008 — Rule 4(d), 4(e)

Citation : (2024) 01 KL CK 0137

Hon'ble Judges : Murali Purushothaman, J

Bench : Single Bench

Advocate : P.K.Soyuz, E.V.Babychan, K.Ammunikutty

Final Decision : Disposed Of

Judgement

Murali Purushothaman, J

1. The description of the 2nd respondent is suo motu corrected as Agricultural Officer.
2. The petitioner is the owner in possession of 3.30 ares of land comprised in Re.Sy. No. 34 in Block No. 7 of Nadama Village, Kanayannoor Taluk.
3. The petitioner has approached this Court seeking a direction to the 1st respondent, RDO to consider and dispose of Ext.P3 application in Form 5 filed under Rule 4(d) of the Kerala Conservation of Paddy land and Wetland Rules, 2008 (hereinafter referred to as 'the Rules').
4. Ext.P3 being a statutory application under the Rules, the competent authorities have a bounden duty to consider the same in accordance with law within a reasonable time.

Having heard the learned counsel for the petitioner and the learned Government Pleader, this writ petition is disposed of directing the 2nd respondent, the Agricultural Officer to submit a report as contemplated under Rule 4(e) of the Rules to the RDO within two months from the date of receipt of a copy of this

judgment. The RDO shall dispose of Ext.P3 application, as expeditiously as possible, at any rate, within a period of three months from the date of receipt of the report from the Agricultural Officer. The timelines as above shall be strictly complied with by the respective officers. In case the report has already been submitted by the Agricultural Officer, the RDO shall dispose of Ext.P3 within the time limit specified earlier. The petitioner shall produce a copy of this judgment along with a copy of the writ petition before the Agricultural Officer concerned for due compliance.